

## Tamil Nadu Industrial Disputes (Working Journalists) Rules, 1959

CONTENTS

1. Short Title And Extent

2. <u>The Tamil Nadu Industrial Disputes Rules</u>, 1958, <u>To Apply To</u> <u>Working Journalists</u>

3. <u>Modifications Of The Tamil Nadu Industrial Disputes Rules, 1958</u>, <u>In Their Application To Working Journalists</u>

## Tamil Nadu Industrial Disputes (Working Journalists) Rules, 1959

#### **<u>1.</u>** Short Title And Extent :-

(1) These rules may be called the Tamil Nadu Industrial Disputes (Working Journalists) Rules, 1959.

(2) They shall extend to the whole of the State of Tamil Nadu including the territories specified in the Second Schedule to the Andhra Pradesh and Madras (Alteration of Boundaries) Act, 1959 (Central Act 56 of 1959).

# 2. The Tamil Nadu Industrial Disputes Rules, 1958, To Apply To Working Journalists :-

The provisions of the Tamil Nadu Industrial Disputes Rules, 1958, as in force for the time being (hereinafter referred to as "the said rules") shall, subject to the modifications specified in rule 3, apply to, or in relation to, working journalists as they apply to, or in relation to, workmen within the meaning of the Industrial Disputes Act, 1947 (Central Act XIV of 1947).

# 3. Modifications Of The Tamil Nadu Industrial Disputes Rules, 1958, In Their Application To Working Journalists :-

In the said rules,:-

(1) in rule 61-

(a) for clause (a), the following clause shall be substituted, namely:-

"(a) where notice is given to the working journalists, a copy of the

notice shall be sent to the State Government not less than five months before the date of retrenchment in the case of an editor and not less than two months before the date of retrenchment in the case of any other working journalist ";

(b) in clause (b), for the words " they are paid one months wages in lieu thereof ", the words " in lieu thereof, they are paid six months wages in the case of an editor and three months wages in the case of any other working journalist " shall be substituted.

(2) In Form "R" set out in the Schedule, for paragraph 2, the following paragraph shall be substituted, namely:--

"2. \*The editor/working journalist other than an editor concerned was given on the \$ 19 six months/three months notice in writing as required by clause (a) of section 25-F of that Act, read with clause (a)/(b) of sub-section (2) of section 3 of the Working Journalists (Conditions of Service) and Miscellaneous Provisions Act, 1955 (Central Act XLV of 1955).

\*Retrenchment is being effected in pursuance of an agreement, a copy of which is enclosed.

\* The editor/working journalist other than an editor was given on the \$ 19 six months/three months pay in lieu of notice as required under clause (a) of section 25-F of the Industrial Disputes Act, 1947 (Central Act XIV of 1947), read with clause(a)/(b) of subsection (2) of section 3 of the Working Journalists (Conditions of Service) and Miscellaneous Provisions Act, 1955 (Central Act XLV of 1955)".